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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Order : February 20, 2018***

+ **W.P.(C) 9487/2017**

MANINDER SINGH AHLUWALIA ..... Petitioner

Through: Mr.Siddhartha Nanwal, Advocate and  
Mr.Inder Chand, Advocate

versus

GOVERNING BODY OF GURU  
HARKRISHAN PUBLIC SCHOOL (NEW DELHI)  
SOCIETY & ORS ..... Respondents

Through: Mr.Jasmeet Singh, Advocate and Ms.Aditya  
Madaan, Advocate for R-1 to R-3

**CORAM:**  
**HON'BLE MR. JUSTICE SUNIL GAUR**

**ORDER**  
**(ORAL)**

1. In this petition, implementation of order of 11<sup>th</sup> February, 2009 of respondent No.3-*Directorate of Education* relating to payment of salary etc. in terms of recommendations of Sixth Central Pay Commission is sought. Petitioner is retired Office Superintendent and his case is that he had made numerous Representations seeking implementation of recommendations of Sixth Central Pay Commission but to no avail. Copy of the Representation has been placed on record as *Annexure P-23*.

2. In the facts and circumstances of this case, it is deemed appropriate to dispose of this petition with permission to petitioner to make a concise

Representation to respondent No.1 within two weeks. If such a Representation is received by second respondent, then it be decided by passing a speaking order within a period of six weeks and the fate of Representation be made known to petitioner within a week thereafter, so that petitioner may avail of the remedies, as available in law, if need be.

3. With aforesaid directions, this petition is disposed of.

**(SUNIL GAUR)**  
**JUDGE**

**FEBRUARY 20, 2018**  
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